

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 220
1244/252/ND/2019

IN THE MATTER OF:

**Income Tax Officer (M/s. Manas
Electronics Pvt. Ltd.**

...APPELLANT

Section

Under Section 252

Order delivered on 23.01.2020

Coram:

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the I.T. Department

**:Mr. Zoheb Hossain, Sr. St.
Counsel**

For the Respondent

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ORDER

Case called out several times but no one has appeared on behalf of the appellant. In view of the above, the present application is dismissed for default

In course of writing of order Mr. Zoheb Hossain, learned counsel for the Income Tax Department is present. Order for dismissal is hereby re-called. List the case for 5th February, 2020.



**(V.K. Subburaj)
Member (T)**



**(Abni Ranjan Kumar Sinha)
Member (J)**